

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO Hundredth REPORTS
(ENGLISH VERSION)**



Third LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
NINETY-EIGHTH REPORT
(Third Lok Sabha)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee, present on their behalf this their Ninety-eighth Report.

2. The Committee met on the 15th November, 1966, for—

- (I) Classification and allocation of time for discussion of the National Board of Post-Graduate Medical Examinations Bill, 1966 by Dr. C. B. Singh under Rule 294 (1) (b) and 294 (1) (c) of the Rules of Procedure respectively.
- (II) Examination of the following Constitution (Amendment) Bills under Rule 294 (1) (a) of the Rules of Procedure:—
 - (1) The Constitution (Amendment) Bill, 1966 (*Amendment of article 324*) by Shri Shree Narayan Das.
 - (2) The Constitution (Amendment) Bill, 1966 (*Amendment of article 370*) by Shri Hari Vishnu Kamath.
 - (3) The Constitution (Amendment) Bill, 1966 (*Amendment of article 150*) by Shri Hari Vishnu Kamath.

Classification and allocation of time to Bill.

3. Dr. C. B. Singh, the Member incharge of the National Board of Post-Graduate Medical Examinations Bill, 1966 had been invited to present before the Committee his views on the Bill. He did not attend the sitting.

4. After considering all aspects of the Bill, the Committee placed it in category 'B' and allotted 1½ hours for its discussion.

Examination of the Constitution (Amendment) Bills

5. The Members who had given notice of the Bills and the representatives of the Ministries concerned with the Bills had been invited to be present at the sitting. None of the Members concerned attended the sitting. The representatives of the Ministries of Law and Home Affairs were present.

6. The Committee considered the Bills and the reactions of the Government thereto. The Committee arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1966 (*Amendment of article 324*) by Shri Shree Narayan Das.

The Bill sought to amend article 324 of the Constitution so as to provide for extension of functions of the Election Commission to the superintendence, direction and control of elections to various local authorities.

After considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1966 (*Amendment of article 370*) by Shri Hari Vishnu Kamath.

The Bill sought to amend article 370 of the Constitution with a view to make provision for the laying of Presidential orders issued under that article before Parliament.

After considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

*Circulated to Members separately (Bills Nos. 78, 79 and 80 of 1966)

(3) The Constitution (Amendment) Bill, 1966 (*Amendment of article 130*) by Shri Hari Vishnu Kamath.

The Bill sought to amend article 130 of the Constitution with a view to have a permanent bench of the Supreme Court in Bangalore.

After considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

Recommendations.

7. The Committee recommend that—

(i) the categorisation and allocation of time to Bill as shown in paragraph 4 above be agreed to by the House; and

(ii) Sarvashri Shree Narayan Das and Hari Vishnu Kamath be permitted to move for leave to introduce their Constitution (Amendment) Bills.

NEW DELHI:

November 15, 1966.

Kartika 24, 1888 (Saka).

SAHODRA BAI RAI,

Acting Chairman,

Committee on Private Members' Bills and Resolutions.